GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2428
ANSWERED ON:07.12.2012
FEE STRUCTURE IN PRIVATE MEDICAL COLLEGES
Rama Devi Smt. ;Tudu Shri Laxman

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether all the States have constituted committees under the Chairmanship of a retired High Court Judge to decide the fee structure in medical colleges and also to redress complaints for demand of capitation fee in pursuance of the directions of Hon`ble Supreme Court of India;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether certain cases of violation of the above directions by the private medical colleges have been reported in the country;
- (d) if so, the details thereof during the last three years and the current year, State/UT-wise; and
- (e) the action taken/proposed by the Government against the erring private medical colleges and also to enforce Supreme Court directions on the matter?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) & (b) The Hon'ble Supreme Court in Islamic Academy of Education case had inter-alia directed State Governments to set up committee headed by a retired High Court Judge to be nominated by the Chief Justice of the State to approve the fee structure or to propose some other fee which could be charged by a private medical institution in that State. As per the information furnished by the Medical Council of India, States have constituted such Committees. However, there are some States/UTs which do not have medical colleges hence setting up of such Committee by them does not arise.
- (c) to (e) The Hon'ble Supreme Court directed State Governments to set up such Committees and it is for the State Governments to bring any malpractice in this regard before the Committee. However, the Central Government on its part had requested the State Governments to advise the members of the General Public to bring such instances of malpractice to the notice of the Committee set up by the States under the directions of Hon'ble Supreme Court of India. In the recent past, 7 complaints regarding demand of capitation fee were received from students by the Central Government and the same have been forwarded to the concerned State Governments as well as the colleges for appropriate action.